

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NO.94 OF 2010

P.S. CHELLAMUTHU & ORS.APPELLANTS

VERSUS

STATE TR. DSP & ANR.RESPONDENTS

WITH

CRIMINAL APPEAL NO.2058 OF 2013

O R D E R

After some arguments, Mr. V. Sekhar and Ms. Mahalakshmi Pavani, learned Senior Counsel appearing for the appellants, seek permission to withdraw these appeals with liberty to move the Special Court where the matters are pending, for appropriate relief.

Permission, as sought for, is granted.

These appeals are dismissed as withdrawn with the aforesaid liberty.

.J
[M. Y. EQBAL]

.J
[ARUN MISHRA]

NEW DELHI;
JANUARY 06, 2016.

Criminal Appeal No(s).94/2010

P.S.CHELLAMUTHU & ORS.

Appellant(s)

VERSUS

STATE TR.DSP & ANR.

Respondent(s)

(With appln. (s) for directions and directions and office report)

WITH Cr1.A. No. 2058/2013 (With appln.(s) for permission to file additional documents and Office Report)

Date : 06/01/2016 These appeals were called on for hearing today.
CORAM :HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MR. JUSTICE ARUN MISHRA

For Appellant(s)

Mr. V. Sekhar, Sr. Adv.
Mr. M. A. Chinnasamy, Adv.
Mr. V. Senthil Kumar, Adv.
Ms. C. Rubhavarthy, Adv.Ms. Mahalakshmi Pavani, Adv.
Mr. G. Balaji, Adv.
For M/s. Mahalakshmi Balaji & Co.

For Respondent(s)

Mr. M. Yogesh Kanna, Adv.
Mr. Jayant Patel, Adv.Mr. S.U. Kumar Reddy, Adv.
Ms. E. R. Sumathy, Adv.Mr. G. Ananda Selvam, Adv.
Mr. Ram Sankar, Adv.
For Mr. Ravindra Keshavrao Adsure, Adv.UPON hearing the counsel the Court made the following
O R D E R

These appeals are dismissed as withdrawn in terms of the signed order.

As a sequel to the above, pending interlocutory applications, if any, stand disposed of.

(Sanjay Kumar-II)
Court Master(Indu Pokhriyal)
Court Master

(Signed Order is placed on the file)